

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/82-ALC4/2011 MEETING DATE : 12.04.2011

The Meeting No.2/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 12.04.2011 was actually held on 13.04.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri M. Mitra, Dy. DCGI, Office of DCGI
3. Shri B.K. Tyagi, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT

At the outset, minutes of Norms Committee Meeting No.1/82 dated 05.04.2011 were ratified by the Committee.

Case No.B-11	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/00843/AM07/DES-III
Meeting Date: 12.04.2011	RA F.No.05/24/040/00455/AM07
Adv.Lic.No.0510189933 dated 31.08.2006	
Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.	

Case No.B-12	M/S Indo Amines Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/01148/AM06/DES-III
Meeting Date: 12.04.2011	RA F.No.03/94/040/01060/AM06
Adv.Lic.No.0310360582 dated 22.12.2005	
Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.	

Case No.B-13	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/01769/AM09/DES-III
Meeting Date: 12.04.2011	RA F.No.03/95/040/01002/AM09
Adv.Lic.No.0310513238 dated 25.03.2009	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 07.06.2011.	

Case No.B-14	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/00402/AM10/DES-III
Meeting Date: 12.04.2011	RA F.No.03/95/040/00212/AM10
Adv.Lic.No.0310526937 dated 02.07.2009	

Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.

Case No.B-15	M/S R A Chempharma, Hyderabad
Norms Committee Meeting No.2/12	F.No.01/82/050/00885/AM10/DES-III
Meeting Date: 12.04.2011	RA F.No.09/24/040/00354/AM10
Adv.Lic.No.0910040592 dated 12.01.2010	
Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-16	M/S Vasudha Pharma Chem Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/00819/AM10/DES-III
Meeting Date: 12.04.2011	RA F.No.09/24/040/00257/AM10
Adv.Lic.No.0910040253 dated 16.12.2009	
Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-17	M/S Deepak Novachem Technologies Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/050/00505/AM10/DES-III
Meeting Date: 12.04.2011	RA F.No.31/24/040/00409/AM08
Adv.Lic.No.3110039743 dated 27.08.2009	
Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.	

Case No.B-18	M/S Herbochem, Hyderabad
Norms Committee Meeting No.2/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date: 12.04.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11 RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010 Adv.Lic.No.0910042303 dated 11.06.2010 Adv.Lic.No.0910042768 dated 20.07.2010 Adv.Lic.No.0910042877 dated 28.07.2010	
Committee decided to defer case for 10.05.2011 for comments of DC(MSME).	

Case No.C-5	M/S Filtra Speciality Catalysts Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/162/00006/AM10/DES-III
Meeting Date: 12.04.2011	
Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.	

Case No.C-6	M/S Ind-Swift Laboratories Ltd.
Norms Committee Meeting No.2/12	F.No.01/82/162/00594/AM11/DES-III
Meeting Date: 12.04.2011	
Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.	

Case No.C-7	M/S Transpek Industry Ltd.
Norms Committee Meeting No.2/12	F.No.01/83/162/01179/AM10/DES-III
Meeting Date: 12.04.2011	
Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.	

1	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:07.06.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Animal Husbandary.			

4	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Rejected
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2010-Ch.II dated 30.03.2011, observed that the firm has not furnished stage-wise percentage yields, material balance, details of by-products/co-products formed in			

the production with quantities and values certified by CA and authentic technical literature in support of norms applied for import and norms can not be fixed in absence of these technical details. It was, therefore, decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

6

Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Approved	
HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Magnesium Turnings	0.052 kg
		3.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

7

Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Approved	
HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Magnesium Turnings	0.052 kg
		3.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:108/22/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case
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HQ File :01/82/050/00761/AM11/	RLA File :09/24/040/00028/AM11/	Lic.No/Date:0910042684 14.07.2010	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2010-PI-(Norms) dated 08.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D2 Aminobutanol	1 KG.	1.	2-Butene	3.558 kg
		2.	Acetonitrile	2.73 kg
		3.	Iso Propyl Alcohol	1.294 kg
		4.	Mono Sodium Glutamate	0.647 kg
		5.	Toluene	0.709 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:07.06.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:07.06.2011
	Decision : Committee considered case as per agenda and in light of letter No.14010/125/2010-Ch.II dated 24.03.2011 issued by Department of C&PC, decided to remind the firm to furnish the following information:- 1. Technical literature indicating yield of 47%, very low in the reaction of 5-Nitro Isophthalic Acid with Methanol. 2. Production of 5-Nitro Isophthalic Acid Monomethyl Ester and corresponding consumption of 5-Nitro Isophthalic Acid for the last two years duly certified by Central Excise Department. 3. Quantity of by-products recovered with their sales realization. Accordingly, case was deferred for 07.06.2011.			

11	Case No.:9/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01090/AM11/	RLA File :03/94/040/00560/AM11/	Lic.No/Date:0310594225 28.09.2010	Defer Date:07.06.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE	Meet No/Date:2/82-ALC4/2011	Status:Case
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	LIMITED	12.04.2011	Deferred
HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:07.06.2011
Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:10.05.2011
Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.				

14

Case No.:29/48/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Approved	
HQ File :01/82/050/01672/AM11/	RLA File :22/24/040/00072/AM11/	Lic.No/Date:2210010683 26.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/153/2010-PI-(Norms) dated 11.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dioxolane,4-Acetic Acid,6-[2-[2-(4-Fluorophenyl)Methyl] -5-(1-Methylethyl)-3-Phenyl-4-[(Phenylamino)Carbonyl]-1H-Pyrrole-1-TL]Ethyl]2,2-Dimethyl-(1,1-Dimethylethyl)Ester (Atorvastatin Intermediate AT-1)	1 KG.	1.	Methyl Isobutyryl Acetate	1.26 kg
		2.	Benzaldehyde	0.88 kg
		3.	B-Alanine	0.079 kg
		4.	4-Fluoro Benzaldehyde	0.556 kg
		5.	3-Ethyl-5-(2-Hydroxyethyl)-4-Methyl Thiozolium Bromide	0.208 kg
		6.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.796 kg
		7.	Heptane	4.37 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:71/40/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01270/AM11/	RLA File :09/24/040/00354/AM11/	Lic.No/Date:0910044743 20.12.2010	Defer Date:07.06.2011
Decision :Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.				

16	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
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HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:07.06.2011
Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

18	Case No.:64/48/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01707/AM11/	RLA File :07/24/040/00482/AM11/	Lic.No/Date:0710077562 24.02.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:1/2/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Approved																
	HQ File :01/82/050/01791/AM11/	RLA File :31/24/040/00260/AM11/	Lic.No/Date:3110047334 11.03.2011	:																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2008-Ch.III dated 15.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Diethyl Amino Ethanol</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Denatured Ethyl Alcohol</td><td>0.834 kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.154 kg</td></tr> <tr> <td>3.</td><td>Ethylene Oxide</td><td>0.395 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Diethyl Amino Ethanol	1 Kg.	1.	Denatured Ethyl Alcohol	0.834 kg	2.	Ammonia Anhydrous	0.154 kg	3.	Ethylene Oxide	0.395 kg
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	RA concerned may take further necessary action as per above decision of NC.																			

20	Case No.:2/2/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Approved													
	HQ File :01/82/050/01792/AM11/	RLA File :31/24/040/00243/AM11/	Lic.No/Date:3110047398 16.03.2011														
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
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		2.	Caustic Soda Lye	0.440 kg													

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:3/2/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01793/AM11/	RLA File :31/24/040/00266/AM11/	Lic.No/Date:3110047400 16.03.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

22	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:4/2/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01794/AM11/	RLA File :31/24/040/00268/AM11/	Lic.No/Date:3110047460 21.03.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

24	Case No.:9/2/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01799/AM11/	RLA File :09/24/040/00565/AM11/	Lic.No/Date:0910045966 21.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:6/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01796/AM11/	RLA File :05/23/040/00364/AM11/	Lic.No/Date:0510286767 24.03.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

27	Case No.:7/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01797/AM11/	RLA File :05/23/040/00290/AM11/	Lic.No/Date:0510286771 24.03.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

28	Case No.:10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred

	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:07.06.2011
Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.				

34	Case No.:16/2/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01806/AM11/	RLA File :09/24/040/00581/AM11/	Lic.No/Date:0910046114 29.03.2011	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:17/2/82-ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2011 12.04.2011	Status:Case Deferred
	HQ File :01/82/050/01807/AM11/	RLA File :05/23/040/00374/AM11/	Lic.No/Date:0510287218 30.03.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			